

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (URGENT HEARINGS THROUGH VIDEO CONFERENCE)

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.01.20201 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 249/9/HDB/2020
NAME OF THE COMPANY	Avis Press Pvt Ltd
NAME OF THE PETITIONER(S)	Vijaysai Polyfilm Industries
NAME OF THE RESPONDENT(S)	Avis Press Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature


ORDER

Counsels for both sides are connected via video-conference.

It is reported that matter is settled and Counsels have filed joint memo of settlement and sought permission to withdraw the petition.

We perused the memo. The Petition is not yet admitted. Hence permission can be accorded to the Petitioner to withdraw the petition under Rule 8 of I & B (AAA) Rules, 2016.

Memo is recorded. Permission is granted to the Petitioner to withdraw the petition. Accordingly, the petition is dismissed as withdrawn.


Member (T)
Binnu


Member (J)